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Single Bench

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB) NO.356/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 9th August, 2017, 10.30 A.M

Name of the Company		Jai Balaji Industries Ltd -Vs- Jai Venktesh Concast Pvt Ltd	
Under Section		8 & 9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) AKHILESH KUMAR SHRIYASTAVA - ADVOCATE } Intervening
2) AKASH SHARMA, Pr.CS } Applicant

Akash Sharma
9.8.17.

1. Manju Bhutaniya, Adv
2. Rajshree Kajaria, Adv
3. Arjitna Basu, Adv
4. Uttam Sharma, Adv

For the
Operational
Creditors

Uttam Sharma
9.8.17

09-08-2017 – CP(IB) No. 356/KB/2017 – Jai Balaji Industries Ltd. Vs. Jai Venkatesh Concast Pvt. Ltd.

ORDER

The Ld. Lawyer on behalf of the Operational creditor is present and the Ld. Lawyer on behalf of the Intervenor/ Objector is also present.

The Intervenor/ objector has submitted that he has filed one intervening application and it is learnt that the same is under defect, and prayed for time to cure the defect.

The Office is directed to issue notice to the Corporate Debtor also.

Fixing 31-08-2017.


MANORAMA KUMARI
MEMBER(J)